

बहाने के कारण अत्यधिक प्रदूषण शीर्षक समाचार की तरफ दिलाया गया है ; और

(ख) यदि हां, तो अत्यधिक प्रदूषण को रोकने के लिए सरकार ने क्या कार्यवाही की है ?

विज्ञान और प्रौद्योगिकी, इलेक्ट्रानिकी तथा पर्यावरण और महासागर विकास विभाग में राज्य मंत्री (श्री स०पी० एन० सिंह) : (क) जी, हां ।

(ख) भारत सरकार ने जल प्रदूषण के निवारण तथा नियन्त्रण के लिए जल (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम, 1974 अधिनियमित किया है । उत्तर प्रदेश सरकार द्वारा गठित उत्तर प्रदेश राज्य जल प्रदूषण निवारण तथा नियन्त्रण बोर्ड नगरपालिका एवं औद्योगिक श्रोतों से द्रव बहिश्चारों की मात्रा और गुणत्व पर नियन्त्रण करने के लिए अधिनियम के प्रावधानों के अधीन उचित कार्यवाही कर रहा है । मुख्य शहरों में गंगा के तटों पर मल जल गिराने की तुलना में, इस में अधजली लाशों को बहाने के कारण होने वाला प्रदूषण बहुत महत्वपूर्ण नहीं है ।

#### Quarters required for Hindustan Cables Workers in Rupnarayanpur Township

477. SHRI KRISHNA CHANDRA HALDER: Will the Minister of INDUSTRY be pleased to state:

(a) the number of quarters required for the Hindustan Cables workers in Rupnarayanpur township and the number of existing quarters;

(b) in what time the requirement is to be fulfilled; and

(c) the steps taken by Government in this regard and details thereof?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI) (a) The number of quarters required for the Hindustan Cables Workers in Rupnarayanpur Township is 2700 and the number of existing quarters (including those under construction) is 1396.

(b) Hindustan Cables Limited has made a provision of constructing 500 number of quarters during the Sixth plan period. Further construction of quarters to meet the requirement will depend upon the availability of funds.

(c) Government has given approval on 29th December, 1981 for construction of 108 quarters at a total cost of Rs. 73.75 lakhs.

#### Need based wages policy

478. SHRI VIJAY KUMAR YADAV: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the whole labour population is under great economic strain due to unprecedented price rise;

(b) if so, whether Government have any proposal to introduce need-based wage policy for the labourers; and

(c) what other concrete steps Government propose to take to provide relief to the labourers against price-rise?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMAVIR): (a) It is a fact that the prices are rising but the rate of inflation has come down.

(b) It is proposed to formulate a national wage policy, suggesting *inter-alia*, the criteria for fixation revision of wages, in consultation with the representatives of workers and employers at the next tripartite conference.

(c) In the organised sector, where wage rates are determined usually by collective bargaining the price rise

factor is taken into account in arriving at a settlement.

In the unorganised sector where wages are fixed under the Minimum Wages Act, the Labour Ministers' Conference held in July 1980 decided that the wages should be revised once at least in two years or on the rise of 50 points in the consumer price index. The State Governments have been requested to take action accordingly. They have also been requested to consider the feasibility of attaching a variable dearness allowance formula to the minimum wages so that the wages may be adjusted to the variations in the consumer price index from time to time, as necessary.

#### **Proposal to set up State Electronics Corporation**

479. SHRI K. PRADHANI: Will the PRIME MINISTER be pleased to state:

(a) whether Government have a proposal to suggest to various State Governments to form State Electronics Corporations;

(b) if so, when such proposal is going to be implemented;

(c) whether any such State Electronics Corporation has been already constituted by any State Government before getting any guidelines from the Centre; and

(d) if so, the names of the States where such State Electronics Corporations have been formed?

DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS (SHRI M. S. SANJEEVI RAO): (a) to (d). Yes, Sir. Department of Electronics, since 1972, has been encouraging various State Governments to form State Electronics Development Corporations. State Electronics Corporations have already been set up by the follow-

ing State Governments, in close consultation with the Department of Electronics:

- (i) Kerala
- (ii) West Bengal
- (iii) Tamil Nadu
- (iv) Karnataka
- (v) Andhra Pradesh
- (vi) Orissa
- (vii) Bihar
- (viii) Gujarat
- (ix) Maharashtra
- (x) Punjab
- (xi) Uttar Pradesh.

#### **Production for demand and supply of Steel**

480. SHRI GHULAM MOHAMMAD KHAN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether any study has been made of demand projections for steel in the future;

(b) if so, the projection for demand and supply;

(c) whether it is also proposed to import steel items; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRIES OF INDUSTRY AND STEEL AND MINES (SHRI CHARANJIT CHANANA): (a) and (b). Yes Sir. The Working Group of Iron & Steel set up by the Planning Commission for the Five Year period 1980—85 in its report submitted to the Planning Commission in October, 1980 projected the demand and availability of steel in the two terminal years of